

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.128/2012

Sub: Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of transmission licence and other related matters) Regulations, 2009 with respect to transmission licence Vemagiri transmission system Limited.

Coram : Dr. Pramod Deo, Chairperson
Shri S. Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Date of Hearing: 12.7.2012

Petitioner : Vemagiri transmission system Limited, Gurgaon

Respondents : Samalkot Power Limited, Mumbai
Spectrum Power Generation Limited, Hyderabad

Performa Respondents: REC Transmission Projects Company Ltd., New Delhi

Parties present : Shri S. B. Upadhyay, Advocate for the petitioner
Shri U. K. Tyagi, PGCIL
Shri Dilip Rozekar, PGCIL
Shri A.Bhargava, PGCIL
Shri A.M.Pavgi, PGCIL
Shri Sumod Tom Thomas, PGCIL
Shri C.S.Vaidhgunathan, Sr. Advocate, Samalkot PL.
Shri Vandana Anand
Shri Lakshmeesh Kamath, Advocate
Miss Shally Bhasin, Advocate
Shri Sanjeev K.Bhardwaj, Advocate, SPL
Shri Aditya Bhardwaj, Advocate, SPL
Miss Rishi Jain, Advocate, SPL
Shri A.K.Asthana, SPL
Shri Anil R. Sah, ITPCL
Shri Ankit Kumar, RECTPCL
Shri S.Venkatesh, RECTPCL

Record of Proceedings

Learned counsel for the petitioner submitted that the Power Grid Corporation of India Ltd. participated in the bidding under the Tariff Based Competitive Bidding guidelines for Transmission Service issued by Government of India Ministry of Power for selection of TSP to establish "Transmission System Associated with IPPs of Vemagiri Area – Package-A". Power Grid has been declared as the selected bidder and Letter of Intent (LoI) was issued on 20.3.2012 by the Bid Process Coordinator (BPC). In accordance with provision 2.4 (d) of RFP Bidding Documents and the LoI issued by the BPC, Power Grid has acquired on 18.4.2012 Vemagiri Transmission Company Limited (VTCL) and thus, VTCL incorporated under the Companies Act, 1956 is a 100% wholly owned subsidiary of Power Grid Corporation of India Limited.

2. Learned counsel submitted that in accordance with provisions of RFP Bidding Documents and the LoI issued by the BPC, VTCL has made this application for the grant of transmission license. The applicant has completed all the required formalities regarding issuance of license as per the procedures laid down in Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of transmission license and other related matters) Regulations, 2009.

3. Learned counsel further submitted this petition is similar to Petition No. 121/TL/2012.

4. Order in the petition was reserved.

By Order of the Commission

**Sd/-
(T. Rout)
Joint Chief (Law)**